GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 1976 ANSWERED ON 28.07.2022

DECLARATION OF COMMUNITIES AS MINORITIES

1976. SHRIS. VENKATESAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the power to declare communities as Minorities is included in with Union List or Concurrent List and if so, the details thereof;
- (b) the reasons for change in stance in Supreme Court by May 9, 2022 affidavit reversing earlier stance taken by affidavit dated March 25, 2022; and
- (c) whether there is any proposal on the part of Centre to declare more communities as minorities at State level and if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI)

- (a) The Central Government notifies minority communities in consultation with various stakeholders under Section 2 (c) of National Commission for Minorities (NCM) Act, 1992.
- (b) & (c) The matter is sub-judice before the Hon'ble Supreme Court of India.
